



অসম ৰাজপত্ৰ

सत्यमेव जयते

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 662 Dispur, Friday, 30th September, 2022, 8th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 28th September, 2022

**No. LGL.175/2022/3.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 26th September, 2022 is hereby published for general information.

**ASSAM ACT NO. XXVI OF 2022**

(Received the assent of the Governor on 26th September, 2022)

**THE ASSAM TOWN AND COUNTRY PLANNING  
(AMENDMENT) ACT, 2022**



## AN ACT

further to amend the Assam Town and Country Planning Act, 1959.

### Preamble

Whereas it is expedient further to amend the Assam Town and Country Planning Act, 1959, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam

It is hereby enacted the Seventy-third year of the Republic of India, as follows:-

Act No. 1  
of 1960

### Short title,

1. (1) The Act may be called the Assam Town and Country Planning (Amendment) Act, 2022.

### extent and

(2) It shall have the like extent as the principal Act.

### commencement

(3) It shall come into force at once.

### Amendment of

2. In the principal Act, in section 2

### section 2

(i) for clause (1), the following shall be substituted, namely,-

Assam Act  
XV of 1957

“(1) “Authority” means the Development Authority constituted by the State Government for the purpose of implementation of the provisions made under this Act. In case of Municipal areas, Authority shall be the Municipal Boards or Municipal Corporation constituted under the Assam Municipal Act, 1956 and Guwahati Municipal Corporation Act, 1969 respectively. Where there is no Development Authority or Municipality, the office of the Deputy Director/Assistant Director of Town and Country Planning under whose jurisdiction the area falls, shall perform the functions to carry out the provisions of this Act and rules made hereunder.”

Assam Act I  
of 1973

(ii) for clause (10), the following shall be substituted, namely,-

“(10) “Master Plan” means a statutory plan document, prepared for stream-lining the landuse within the delineated planning area. It is a long term plan that provides a conceptual layout for the future urban growth and development.”

(iii) after clause (10), the following new clauses (10A) and (10B) shall be inserted, namely,-

“(10A) “Development Plan” means a plan for the development or redevelopment or improvement of an area within the jurisdiction of an Authority as defined under clause (1) of section 2 of this Act.

A Development Plan may be a Regional Development Plan, a Metropolitan Development Plan, Area Development Plan, /Master Plan, Peripheral Zone Development Plan, Town Development Plan,